

The Wealth-tax assessment of Shrimati Rajni Kumar are pending from the assessment year 1976-77 and therefore, the present value of the assets are given on the basis of her declaration.

*The husband of Shrimati Rajni Kumar, late Shri Y. Kumar, who was a Barrister-at-law before Supreme Court, New Delhi, expired on 9-2-1976. His returned income before deduction under section 80 for the assessment year 1975-76 was Rs. 39,516. He was also assessed to wealth-tax and the latest return available in his case is for assessment year 1974-75 in which properties at 1/2 and 13/30, East Patel Nagar were shown in addition to shares in companies of Rs. 12295, investment in unit trusts Rs. 26,400 and deposits in bank of Rs. 6591. They have also come to Shrimati Rajni Kumar by way of a Will. In regard to the two house properties at East Patel Nagar, these are reported to be settled in favour of Patel Education Society by a Trust Deed executed by late Shri Y. Kumar in 1971 and the income of these properties belong to Shrimati Rajni Kumar till her life. According to Shrimati Rajni Kumar, since the corpus does not belong to her, it has not been shown in the wealth-tax returns filed by her. The value of these properties shown by late Shri Y. Kumar in his wealth-tax return for 1974-75 is Rs. 1,80,000 and Rs. 79,800 respectively against which the assessed value was Rs. 2,70,000 and Rs. 1,50,000 respectively.

(b) The income of Shrimati Rajni Kumar as reported for the assessment year 1976-77 was Rs. 37,150 which had increased to Rs. 68,620 in 1977-78 and Rs. 75,090 in 1980-81. The construction of property at A-128, Niti Bagh, New Delhi was completed in October, 1975 relevant for the assessment year 1976-77 and therefore, income from that property was only for a part period in that year, whereas it was for full period in subsequent years. Her husband died on 9-2-76 and therefore, the income from two houses properties No. 1/2 and 13/30, East Patel Nagar, New

Delhi, had also come to her along with other income from his assets. Out of net income of Rs. 87,565 shown by her before deductions under section 80 for the assessment year 1980-81, net income from properties mentioned above included in the same is Rs. 47,835 and income from other sources such as dividend, interest and units is Rs. 6503 besides salary income along with perquisites of Rs. 33,227.

Winding up of Tobacco Board

*309. SHRI ERA SEZHIYAN:
SHRI RAMAKRISHNA
HEGDE:

Will the Minister of COMMERCE be pleased to state:

(a) whether it is a fact that Government propose to wind up the Tobacco Board;

(b) whether it is also a fact that such a suggestion was made at the recent meeting of the Indian Tobacco Development Council;

(c) if so, what are the details in this regard; and

(d) what are the reasons for winding-up of the Tobacco Board?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KHURSHED ALAM KHAN): (a) No, Sir.

(b) No such suggestion is contained in the proceedings of the meeting of the Indian Tobacco Development Council held in September, 1980.

(c) Does not arise.

(d) Does not arise.

Setting up of an integrated steel plant in India by U.K. and Canada

*310. SHRI B. IBRAHIM: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether it is a fact that U.K. and Canada have offered to set up integrated steel plants in India;